

NOTIFICATION No. 106/2021

In view of the present lockdown declared by the Government of Tamil Nadu, considering the inconvenience to be faced by the Advocates, litigants etc., in physical filing of their case papers, due to the restrictions imposed on the transportation facilities and other factors, The Hon'ble The Chief Justice has been pleased to issue the following directions with respect to the mode of filing of the case papers in the Principal Seat at Madras during the Summer Vacation-2021:-

1. In addition to the present physical mode of filing at the counters provided inside the South Gate (Gate No.7), the Advocates/Party-in-Person are permitted to file their case papers through e-mail.

2. In case of such e-mail filing, Advocates/Party-in-Person are required to send the scanned copy of their case papers, as filed physically in the Registry to the e-mail ID of the concerned Designated Officers of the Registry as mentioned below:

For Writ Jurisdiction	Joint Registrar (Writ)	jrwrilmhc@gmail.com
For Original Side cases	Joint Registrar (Original Side)	jroriginalsidemhc@gmail.com
For Appellate Side cases	Joint Registrar (Appellate Side)	jrappellatesidemhc@gmail.com
For Criminal Side cases	Deputy Registrar (Crl.Side)	drclrside@gmail.com

3. Further, in cases of e-mail filing, the Advocates/Party-in-Person shall give an undertaking to the effect that the originals of such case papers and documents sent by them through e-mail are in their possession and that they would submit the same as and when directed by the court or within a period of one month after the lockdown is lifted by the Government of Tamil Nadu, as the case may be.

4. Further, the Advocates are also required to send the scanned copy of the Vakalath along with their case papers to the e-mail ID of the concerned Designated Officers mentioned above and shall also give an undertaking to the effect that the original Vakalath sent by them through e-mail are in their possession and that they would submit the same as and when directed by the court or within a period of one month after the lockdown is lifted by the Government of Tamil Nadu, as the case may be.

5. The Court fee and other charges, if payable to the Petition/Application/Appeal etc., so filed, shall be remitted through E-stamping facility by utilizing the services of STOCK HOLDING CORPORATION OF INDIA LIMITED (SHCIL) in URL – https://121.241.45.21/estamp_CFS_home.html through on-line mode or otherwise and the scanned acknowledgement receipt for the said remittance shall be sent along with the copy of such Petition/Application/Appeal etc.

6. Advocates/Party-in-Person are hereby required to send the case papers through e-mail to the designated e-mail IDs' from 10.00 a.m. to 01.30 p.m. on filing days i.e., Monday & Tuesday during Summer Vacation 2021. The e-mails received after the time specified shall not be entertained.

7. On scrutiny of such case papers, only if the same are found in order, the case number will be assigned.

8. If the case papers so filed by the Advocates/Party-in-Person are found to be defective for numbering, the particulars of defects for rectification and representation will be intimated from the e-mail ID of the concerned Designated Officers of the Registry mentioned above, to the e-mail ID given by the Advocates/Party-in-Person.

9. The Advocates/Party-in-Person are required to furnish their e-mail ID and mobile number for such correspondence.

10. Filing related information such as filing of case, status of the filing shall be obtained telephonically through the following telephone numbers from 10.30 a.m. to 04.30 p.m. on all working days.

For Appellate Side Cases	-	044-25301195 044-25301184
For Writ Jurisdiction Cases	-	044-25301191 044-25301123 044-25301151
For Criminal Side Cases	-	044-25301171 044-25301138 044-25301252
For Original Side Cases	-	044-25301308 044-25301218 044-25301208

//BY ORDER OF THE HON'BLE THE CHIEF JUSTICE//

High Court, Madras
Dated: 19.05.2021

M.N.SENTHIL KUMAR
Registrar (Judicial)